



\$~34

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 7/2023 & CM APPL.920/2023**

PR. COMMISSIONER OF INCOME TAX - 8.Appellant

Through: Mr Zoheb Hossain and Mr Vipul
Aggarwal, Sr. Standing Counsels.

versus

M/S SONY INDIA PVT. LTD.Respondent

Through: Mr Nageswar Rao, Adv.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

%

10.01.2023

[Physical Hearing/Hybrid Hearing (as per request)]

CM Appl.920/2023

1. This is an application filed on behalf of the appellant/revenue, seeking condonation of delay in re-filing the appeal.

1.1 According to the appellant/revenue, there is a delay of 423 days.

2. Issue notice.

2.1 Mr Nageswar Rao accepts notice on behalf of the respondent/assessee.

3. Reply, if any, will be filed within two weeks from today.

4. List the application on 12.05.2023.

ITA 7/2023

5. This appeal is directed against the order dated 21.12.2018 passed by the Income Tax Appellate Tribunal.

6. The appeal concerns Assessment Year (AY) 2007-08.

ITA 7/2023

1/2



7. Counsel for the parties say, that they will file their written submissions.

7.1 Written submissions will be filed by the parties, not exceeding three pages each, at least five days before the next date of hearing.

8. Counsel for the parties will also place on record, *albeit*, in electronic format, the case papers, which were made available to the statutory authorities.

9. List the matter on 12.05.2023.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

JANUARY 10, 2023/pmc

Click here to check corrigendum, if any

ITA 7/2023

2/2